

Serial
No. of
OrderDate of
Order

Order with Signature

action (if any)
taken on order

3 21-8-96 The applicant joined the Dandakaranya Project on 5.10.1961 as an LDC. He was promoted as an UDC with effect from 23.2.1966. On 11.1.1971 the applicant along with other four UDCs passed the Departmental Accounts Examination. He expected to be posted as a Senior Accountant with effect from 17.2.1971 along with other colleagues. He did not secure the said posting; he acquiesced in the same. He was on leave from 21.11.1974 to 31.12.1974 to attend on his ailing father. He had to extend the period of leave. Meanwhile by an order dated 4.6.1975 he was transferred and posted to the office of the Director (Agriculture & Animal Husbandry), Dandakaranya Project, Kondagaon. He submitted the joining report on 11.6.1975, but the Kondagaon authority did not accept the joining report. He claims that he returned back to Malkangiri. The latter authority also refused to receive him back. On 30.12.1975 he states that he made a representation to the Chief Administrator, Dandakaranya Project. He states that he altogether sent 12 representations during the 1980's. He further states that he filed a representation before the Chief Administrator to include his name in the list of Senior Accountants. His date of birth is 30.3.1938 and his date of superannuation is 31.3.1996. On 12.9.1994 by Annexure-11 he also made a representation to Respondent No.2 to settle all his arrear claims and pensions.

2. I have carefully heard learned counsel for the applicant, Sri A.K. Mohapatra and perused the averments made. ^{based} This application is hopelessly ~~by~~ limitation. It does not need any further discussion on the question of admissibility.

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		<p>The applicant states that he had been sending representations. If he had a real grievance, he should have moved the appropriate forum as early as 1975 when he was allegedly tossed between one authority and another with regard to his posting. It appears to me that there is something more than meets the eye with regard to the antecedents and service conditions of the applicant. Since the cause of action arose three decades before the date of filing, this application cannot be admitted and has to be dismissed in limine.</p> <p>3. Before parting with the records, there may be one valid point in this application and that is with regard to the GPF dues and other pensionary benefits which allegedly had not been paid to the applicant. A ground no doubt has been taken in this application, but there are other grounds as well like giving him pay scale of Senior Accountant and payment of salary and allowances for the last 30 years, etc. These claims for multiple reliefs are further hit by Rule 10 of the C.A.T.Rules. On this ground also, the application deserves to be dismissed. In all fairness, if the applicant has a genuine grievance of not having received the provident fund dues, pensionary benefits or gratuity, he should, on this single point, make a representation to Respondent No.2 and await a reply. If within a reasonable time no reply is received, he is free to take recourse to this forum for redressal of this grievance only, provided he has a just claim based on correct facts about admissibility of retirement dues.</p> <p>4. The application is dismissed.</p>	<p><i>Manaswini</i> (N.SAHU) 21/8/96</p> <p>MEMBER (ADMINISTRATIVE)</p>